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Title: Need to implement Shri E.M. Sudharsana Nachiappan Committee's recommendation providing for reservation to SCs, STs and OBCs in Higher Judiciary.

SHRI S.K. KHARVENTHAN (PALANI): Mr. Chairman, Sir, the Union Law Ministry has been issuing circulars from time to time calling upon the Chief Justices to consider the names of SC/ST/OBC candidates for selection to the posts of judges in Higher Judiciary. But till date, it has not been considered. The Parliamentary Committee on SC/ST headed by Shri Karia Munda had also submitted a Report during 2000 highlighting the total neglect of these claims and the violations of the orders issued by the Union Government.

Thereafter, the National Commission to Review the Working of the Constitution under the Chairmanship of Justice M.L. Venkatchelliah had again dealt with the issue. It had far-reaching recommendations. Now Shri Sudarsana Nachiappan Committee has also considered the issue in depth and it has categorically recommended reservation in favour of SC, ST and OBCs in higher judiciary. For the past 60 years, there is no proper opportunity for the above categories in the higher judiciary.

Hence, I urge upon the Union Government to take immediate steps to implement Shri Sudarsana Nachiappan Committee's recommendations and provide reservation for SCs, STs and OBCs in the higher judiciary. Thank you.